

जाय और इसके लिये आवश्यक कार्यवाही तुरन्त शुरू कर देनी चाहिये।

(४) क्रिकेट, हाकी, बिलियर्ड, टेनिस आदि :- किसी विशेष खेल के लिये कांग्रेस और परिषद ने कोई सिफारिश नहीं की है।

भारत सरकार समझती है कि राष्ट्रीय खेल कोष को शुरू करने के लिये यह समय उपयुक्त नहीं है। उपयुक्त अन्य सिफारिशों पर ध्यान दिया जा रहा है।

Text Books in Hindi and Regional Languages

- *110. { **Shri Rameshwar Tantia:**
Shri Sham Lal Saraf:
Shri Basumatari:
Shri A. K. Gopalan:
Shri P. Kumbhar:

Will the Minister of Education be pleased to state:

(a) the response shown by Universities to Government's proposal of preparing Text and other reference books in Hindi and other Indian Languages;

(b) what is going to be the percentage quantum of the central assistance to the scheme; and

(c) how long it will take before the scheme is finally implemented?

The Minister of Education (Dr. K. L. Shrimall): (a) A statement is laid on the Table of the House. [See Appendix I, annexure No. 20].

(b) (i) Cent per cent financial assistance for the books allotted by the Government of India.

(ii) 50 per cent of financial assistance for the books selected by the universities for local use and approved by the Government of India.

(c) It is already being implemented and the translation work allotted to the Universities is going ahead. The work is of a continuing nature.

स्कूलों की श्रृंखला

*१११. श्री सरजू पाण्डेय : क्या शिक्षा मंत्री २५ अगस्त, १९६२ के तारकित प्रश्न संख्या ५७५ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) सरकारी कर्मचारियों तथा विद्यार्थियों की बढ़ती संख्या को ध्यान में रखते हुये स्कूलों के बढ़ाने में इस बीच क्या प्रगति हुई है; और

(ख) पूरे देश में शिक्षा प्रणाली में एक समता लाने के प्रयत्न में कहां तक कामयाबी मिली है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) केन्द्रीय सरकार के कर्मचारियों तथा एक जगह से दूसरी जगह आने जाने वाली जनता के बच्चों के लिये देश के विभिन्न भागों में स्कूल खोलने की योजना भारत सरकार के विचाराधीन है।

(ख) भारत सरकार को समस्त देश में शिक्षा प्रणाली में एकरूपता लाने का कोई वैधानिक अधिकार प्राप्त नहीं है।

Madras High Court Decision regarding L.I.C. Claim

- *114. { **Shri Pottekkatt:**
Shri Sham Lal Saraf:
Shri Rameshwar Tantia:
Shri Himatsingka:

Will the Minister of Finance be pleased to state:

(a) whether the attention of Government has been drawn to a recent decision of the Madras High Court which criticised the Life Insurance Corporation for allowing a claim to be barred by limitation; and

(b) if so, what steps Government propose to take to minimise the delays caused in settling the claims?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) No action is called for on the part of Government. The Corporation is aware of its duty to pay as early as possible the just dues of policy-holders. While in cases of early death claims enquiries have to be made before paying the claim amount, the Corporation does its best to conduct investigations as expeditiously as possible.

National Defence Fund

- Shri P. C. Borooah:
- Shri Omkar Singh:
- Shri Balmiki:
- *115. Shri Raghunath Singh:
- Shri Berwa Kotah:
- Shri Prakash Vir Shastri:
- Shri Sivamurthi Swamy:

Will the Minister of Finance be pleased to state:

(a) whether Government have set up a National Defence Fund to provide an opportunity to the people to make voluntary contributions in money, gold and gold ornaments; and

(b) if so, what has been the public response thereto?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) Yes, Sir.

(b) Complete details of the contributions received throughout the country are not yet available. Up to the evening of 8th November 1962 a sum of Rs. 161 lakhs was credited to the central account of the Fund with the Reserve Bank of India, New Delhi. In addition, contributions in gold and gold ornaments weighing 44,900 grams or 3,800 tolas approximately have so far been advised.

Petroleum Products from USSR

*117. Shri P. C. Borooah: Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that the Soviet Union has asked for an increase

in the freight rates for petroleum products shipped to India;

(b) if so, what is the extent of increase demanded; and

(c) what is Government's decision in the matter?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):
(a) No Sir.

(b) and (c). Do not arise.

National Integration

*118. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether the committee of Zonal Councils on national integration has prepared its report;

(b) if so, what are its main recommendations;

(c) whether they have been considered by Government; and

(d) if so, the steps taken or proposed to be taken to implement them?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) The Committee of Zonal Councils for National Integration was constituted by the Chief Ministers' Conference held in August 1961 to "keep in touch with the working of the various safeguards for linguistic minorities and the promotion of national integration". The main purpose of the Committee is to review from time to time the implementation of the various policy decisions taken at all-India level on safeguards for linguistic minorities and the promotion of national integration. As such the Committee is not expected to prepare or submit any report to Government.

(b) and (c). Do not arise.

(d) The Committee has met twice so far and the minutes of the meetings have been sent to the State Government for taking appropriate action.